

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA UNSTARRED QUESTION NO. †2266

TO BE ANSWERED ON MONDAY, 08TH MARCH, 2021 Phalguna 17, 1942 (SAKA)

PROMOTIONS IN LUCKNOW CADRE CONTROL UNDER CBIC

†2266 : SHRI BHANU PRATAP SINGH VERMA:

Will the Minister of FINANCE be pleased to state:

- (a) Whether it is true that during 2007, 2011 and 2012 in Lucknow Cadre Control under the Central Board of Indirect Taxes & Custom (CBIC), more number of promotions to the posts of Inspector were given than the sanctioned posts mentioned in the cadre restructuring orders issued by the Board in the Year 2001-2002;
- (b) If so, the details of surplus promotions made and loss to the Government exchequer caused due to excess emolument given in this regard;
- (c) Whether CBIC had issued written orders during 2016-2018 to the Lucknow Cadre Control regarding cancellation of irregular and excess promotions given to the posts of Inspector and to renew the seniority list and for recovery of excess salary paid and if so, the details thereof; and
- (d) Whether in compliance with the said written orders of Lucknow Cadre Control, any improvements have been made with regard to the above mentioned irregularities and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR FINANCE (SHRI ANURAG SINGH THAKUR)

- (a): Yes, Sir.
- (b): 382 excess promotions were made in the grade of Inspector consequent to Restructuring order dated 19.07.2001 due to some confusion about upgradation of posts of Inspectors to the post of Superintendents.

Cont.....2/-

CBIC, vide letter dated 24.10.2016 clarified that 382 posts of Inspectors which have been upgraded to the post of Superintendent are no longer available in the grade of Inspector prior to restructuring. Regarding loss of government revenue, it is pointed out that officers who have worked as Inspectors in the meantime are entitled to the salary of Inspectors as they worked as Inspectors in the Department. No recovery has been made on this account. The amount of higher emoluments drawn due to higher pay fixation on account of ante-dated promotions has not been calculated as on date, as Review DPC on this issue was conducted only on 19.02.2021.

- (c): The CBIC issued directions vide letters dated 24.10.2016 and 16.08.2019 to review such promotions.
- (d): The Cadre Control reviewed the cadre position as per directions of CBIC and the Establishment orders were issued on 19.02.2021 setting off excess promotions in the grade of Inspectors.
